

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 202  
IB-497/ND/2020**

**IN THE MATTER OF:**

**M/s Axis Integrated Systems Ltd.**

**...PETITIONER**

**Vs**

**M/s Aon Consulting Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 04.09.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Rohan Khanna, Advocate**

**For the Respondent/Corporate Debtor :Mrs. Mansi, Proxy counsel**

**ORDER**

**IA No. 3045 of 2020**

Heard the submissions made by the applicant. Let, notice be served on the non-applicants for their appearance of the virtual hearing of the matter. Post the matter after a week i.e. 16<sup>th</sup> September, 2020.

**- sd -**

**(V.K. Subburaj)  
Member (T)**

**- sd -**

**(P.S.N. Prasad)  
Member (J)**

(Annu)